

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

**M.A. No.60/1903/2018  
O.A. No.60/258/2016**

**Date of decision: 10.12.2018**

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**CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J).  
HON'BLE MRS. P. GOPINATH, MEMBER (A).**  
...

Harchand Singh (Dead) through LRs

1. Mrs. Karnail Kaur, Wife
2. Mr. Balkar Singh, Son
3. Mr. Amrik Singh, Son.
4. Mrs. Sukhchain Kaur, Daughters

Applicants No.1, 2 and 3 are residents of H. No.4133, Urban Estate, Phase-2, Patiala, Pin-147001. Applicant No.4-Separate Affidavit and Power of Attorney duly embossed is attached.

**... APPLICANTS  
VERSUS**

1. Union of India through the Secretary, Ministry of Finance, Deptt. of Revenue, New Delhi Pin Code-110012.
2. Chief Commissioner of Income Tax, N.W. Region, Sector-17, Chandigarh. Pin Code-160017.
3. Principal Commissioner of Income Tax-3, Aayakar Bhawan, Rishi Nagar, Ludhiana. Pin Code-141001.
4. Zonal Accounts Officer (CBDT), Income Tax Department, 152, Lajpat Nagar, Jalandhar. Pin Code144024.

**... RESPONDENTS**

**PRESENT:** Sh. Madan Mohan, counsel for the applicant.  
Sh. K. K. Thakur, counsel for the respondents.

**ORDER (Oral)**

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**SANJEEV KAUSHIK, MEMBER (J):-**

1. M.A. No.60/1903/2018 has been filed under rule 8(3) of the CAT (Procedure) Rules, 1987 read with Section 151 of Code of Civil Procedure for substitution of the applicant by his LRs.
2. Learned counsel for the applicant submitted that this matter was earlier adjourned sine-die to await decision in Civil Petition No.26270/2015 titled **Union of India and others vs. Mohan Lal Gupta and another** pending in the Hon'ble High Court of Punjab and Haryana, which has

now been decided vide order dated 17.01.2018. He also requested that matter may now be posted for hearing.

3. Issue notice to the respondents.
4. Sh. K. K. Thakur accepts notice and does not object to prayer made in the M.A. According, the same is allowed and persons indicated in Para 3 of the MA are impleaded as applicants in the O.A. M.A. stands disposed of
5. Other prayer of the applicant for listing this matter for hearing is also accepted and matter is taken for hearing today itself.
6. Being a covered matter by the decision of the Hon'ble High Court in the case of Mohan Lal Gupta (supra), which has been followed by this Court in number of other cases, wherein claim of the retired employees, who are not covered under CGHS, has been allowed by this Court, one such case being O.A. No.60/753/2018 titled **A.S. Bedi vs. UOI & Ors.** Since this Court has already taken a view that pensioners are also entitled for medical reimbursement, therefore, the impugned order dated 16.11.2015 is hereby quashed and direction is issued to the respondents to reimburse the admissible amount of medical claim of the applicant on PGI rates within a period of two months from the date of receipt of a certified copy of this order.
7. The O.A. along with M.A. stands disposed of in the above terms.

**(P. GOPINATH)**  
**MEMBER (A)**

Date: 10.12.2018.  
Place: Chandigarh.

**(SANJEEV KAUSHIK)**  
**MEMBER (J)**

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